

IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'A' BENCH, KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri S.S. Godara, Judicial Member)

ITA No. 890/Kol/2018
Assessment Year: 2012-13

Shresth Enclave Advisory Pvt. Ltd.....Appellant
DC-90/1, Narayan Talla (W)
Ground Floor
Baguihati
Kolkata - 700 059
[PAN : AAPCS 3790 P]

Vs.

Pr. Commissioner of Income Tax - 4, Kolkata.....Respondent

Appearances by:

None, appeared on behalf of the assessee.

Dr. A.K. Nayak, CIT Sr. D/R, appearing on behalf of the Revenue.

Date of concluding the hearing : November 19th, 2019

Date of pronouncing the order : December 11th, 2019

ORDER

Per J. Sudhakar Reddy, AM :-

This appeal filed by the assessee is directed against the order of the Learned Principal Commissioner of Income Tax – 4, Kolkata, (hereinafter the “ld. Pr. CIT”), passed u/s. 250 of the Income Tax Act, 1961 (the ‘Act’), dt. 05/03/2018, for the Assessment Year 2012-13.

2. We find that the assessee has filed an application dt. 18th November, 2019, seeking to withdraw the appeal. The ld. D/R, had no objection. Hence we dismiss this appeal of the assessee as withdrawn.

3. In the result, appeal of the assessee is dismissed.

Kolkata, the 11th day of December, 2019.

Sd/-
[S.S. Godara]
Judicial Member

Dated : 11.12.2019
{SC SPS}

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Copy of the order forwarded to:

1. Shresth Enclave Advisory Pvt. Ltd
DC-90/1, Narayan Talla (W)
Ground Floor
Baguihati
Kolkata - 700 059

2. Pr. Commissioner of Income Tax - 4, Kolkata

3. CIT(A)-

4. CIT- ,

5. CIT(DR), Kolkata Benches, Kolkata.

True copy
By order

Assistant Registrar
ITAT, Kolkata Benches